

(c) whether any unit has been earmarked and sanctioned for Dhenkanal District of Orissa and if so, the details thereof?

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI VASANT SATHE) : (a) The Field Publicity Units are not earmarked for specific districts and often have jurisdiction in more than one district.

(b) There are 11 Central Field Publicity Units in Orissa located at Balasore, Bhubaneswar, Bhawanipatna, Cuttack, Jeypore, Keonjhar, Phulbani, Parlakhemandi, Puri, Sambalpur and Baripada.

(c) The Field Publicity Unit located at Bhubaneswar has jurisdiction over Dhen Kanal district and the Bhubaneswar sub-division of Puri district.

Grant for Institute of Constitutional and Parliamentary Studies

1618. **SHRI C. T. DHANDAPANI:** Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to lay a statement showing:

(a) the total amount of grant given by Government year-wise since its inception to the Institute of Constitu-

1. 1965-66	86,200 00	Sabha Secretariat
2. 1966-67	2,00,000 00	do.
3. 1967-68	2,00,000 00	do.
4. 1968-69	2,00,000 00	do.
5. 1969-70	2,00,000 00	Ministry of Law, Justice & Company Affairs
6. 1970-71	2,00,000 00	do.
7. 1971-72	2,00,000 00	do.
8. 1972-73	2,00,000 00	do.
9. 1973-74	2,00,000 00	do.
10. 1974-75	2,00,000 00	do.
11. 1975-76	2,00,000 00	do.
12. 1976-77	4,00,000 00	do.
13. 1977-78	4,00,000 00	do.
14. 1978-79	4,00,000 00	do.
15. 1979-80	No grants have been released so far.	

tional and Parliamentary Studies, New Delhi till 1979-80;

(b) the extent of control—financial, administrative and other exercised by Government over the affairs of the Institute;

(c) the manner of appointment to posts carrying a salary of Rs. 1,000/- p.m. and above and whether the posts are advertised or circulars sent to the various Ministries, Departments of the Government of India including the Secretariats of the two Houses of Parliament; and

(d) whether he would lay on the Table a statement showing the names and designations of Officers, both serving and retired, employed by the Institute, their qualifications professional and others and the pay and allowances drawn by them; their tenure and how they were selected and appointed?

THE MINISTER OF LAW JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): (a) Grant-in aid given to the Institute since its inception as below:—

(b) No day to day control either financial or administrative is exercised by the Government as the Institute of Constitutional and Parliamentary Studies is a registered body under the Societies Registration Act (Act XXI of 1980). However, the annual grant-in-aid from the Government of India (released through the Department of Legal Affairs), is earmarked for specific purposes such as pay and allowances of staff, publication of journal of Constitutional and Parliamentary Studies, publication of Lok Tantra Samiksha, Office accommodation, Printing and Stationery and Postage and Telephones. The Government does not exercise any control over the day-to-day functioning of the Institute. The Government receives from the Institute statement of accounts duly audited and certified by a Chartered Accountant that the grant-in-aid sanctioned has been utilised for the purpose for which it was given and the same is examined by the Controller of Accounts of the Ministry before further grants are released.

(c) Appointments to the various posts are made in accordance with the rules made by the Institute. Normally, the vacancies to be filled by direct recruitment are advertised in newspapers. The same are not circulated to various Ministries.

(d) A statement showing the names and designations of Officers, employed by the Institute is laid on the Table of the house. (Placed in Library. See No. LT-625-A/80). No person has retired from the Institute as no one has attained the age of superannuation of 50 years.

लघु किसान सिंचाई योजना को अन्तर्गत उत्तर प्रदेश के प्रत्येक जिले में खर्च की गई राशि

1619. श्री रामलाल राही : क्या ऊर्जा और सिंचाई तथा कृषि मंत्री यह बताने की कृपा करेंगे कि:

(क) लघु किसान सिंचाई योजना के अन्तर्गत विश्व बैंक द्वारा उत्तर प्रदेश सरकार को दी गई राशि में से इसके प्रत्येक जिले में कितनी राशि खर्च की गई है;

(ख) क्या यह सच है कि विभिन्न जिलों में इस कार्य पर लगे हुये व्यक्तियों को नलकूप विभाग के अधिकारियों से सहयोग नहीं मिल रहा है जिसके परिणामस्वरूप कार्य में बाधा पहुँच रही है; और

(ग) यदि हाँ, तो इस कार्य को गति देने के लिये क्या आवश्यक कार्यवाही की जा रही है ?

ऊर्जा और सिंचाई तथा कृषि मंत्री (श्री ए. बी. ए. गनी खान चौधरी): (क) से (ग) सूचना एकत्र की जा रही है और सभा-पटल पर रख दी जाएगी।

उत्तर प्रदेश के सीतापुर जनपद में नलकूप लगाया जाना

1620. श्री राम लाल राही : क्या ऊर्जा और सिंचाई तथा कृषि मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या उत्तर प्रदेश के सीतापुर जनपद में, जिसमें सिंचाई सुविधाओं का अभाव है विश्व बैंक की सहायता के साथ आरम्भ की गई लघु किसान सिंचाई योजना के अन्तर्गत सिंचाई सुविधाओं की (राजकीय नलकूपों की) व्यवस्था हेतु नलकूप लगाने के लिए पर्याप्त धनराशि का नियतन नहीं किया गया है जिसके कारण पर्याप्त संख्या में नलकूप नहीं लगाये जा रहे हैं ;

(ख) यदि हाँ, तो क्या सीतापुर जनपद को लघु तथा सीमान्त किसानों के लिये 50 अति-